

F. No. 1226 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 22/3/17

ID No. 12-26/17

To,

Sh. Abhinav Seth
D-159, Floor-III, Gali-6
Laxmi Nagar-110092

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. DDREV/R/2017/8279/3 Dt. 27/2/17 and our ID No. 12-26/17 the information received from DR(A) containing 01 Page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. _____ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)
Central Public Information Officer

Copy to:- Computer section for website



F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi – 66

Dated : 20.03.17
I.D. No. 12-26/2017

Sir,

Sub : Information sought under Right to Information Act, 2005

With reference to RTI application no. DOREV/R/2017/80279/3 dated 27.02.17 filed by Sh. Abhinav Seth alongwith the copy of Ministry Letter No. R-20011/35/2017-CA Cell dated 08.03.17 in CPIO I.D. No. 12-19/2017, the relevant information pertaining to Administration section is as under :

Only 02 employees in this Tribunal are benefited from bunching of stages in the revised pay structure under CCS (Revised Pay) Rules 2016 in the Level -16 and disbursing the salary amount as obtained after bunching.

The date from which bunching of stages was approved for implementation is one employees is 18.10.2016 and other is 14.12.16. Both are getting revised salary w.e.f. 01.01.2016.

Yours faithfully



(Bineesh Kumar K.S.)
Deputy Registrar (Admn.)

To

✓ CPIO/Assistant Registrar, CESTAT, New Delhi

मि.सं. 12-26 /सीस्टैट/सी.पी.आई.ओ./न.दि./वि.प.पा./2012
सीमाशुल्क, उत्पादशुल्क एवं सेवाकर अपीलीय अधिकरण
पश्चिमी खण्ड सं.-2 रा.कृ. पुरम, नई दिल्ली-110066

दिनांक:- 17/3/17

आई.डी. नं.- 12-26/2012

विषय:- सूचना का अधिकार अधिनियम, 2005 के तहत मांगी गयी सूचना के संदर्भ में।

महोदय/महोदया,

सूचना का अधिकार अधिनियम, 2005 के तहत श्री/श्रीमती/कु
अश्विन ले के दि. 27/2/12 के सूचना के अधिकार आवेदन संख्या
DORER/12/80279 (प्रतिसंलग्न) द्वारा मांगी गयी सूचना/लेखा का संबंध आपके
अनुभास से संबंधित है।

अतः उपर्युक्त दिनांक 27/2/12 सूचना का अधिकार आवेदन संख्या
DORER/12/80279 लोक सूचना अधिकारी आई. डी. सं. 12-26/2012 को सम केन्द्रीय
लोक सूचना अधिकारी की हैसियत से सूचना के अधिकार अधिनियम, 2005 के खण्ड 5(5) के
साथ पढ़े जाने वाला खण्ड 5(4) के तहत आपको सटीक एवं पैरानुसार सूचना/रिकार्ड/निरीक्षण
दिनांक 30/3/12 तक या उससे पहले समयावधि के भीतर प्रदान करने तथा अधौहस्ताक्षरी
को सूचित करने के अनुरोध के साथ अग्रेषित की जा रही है। अन्यथा, सूचना देने में देरी एवं
दण्ड के लिए सूचना के अधिकार अधिनियम, 2005 के खण्ड 20 के तहत आप स्वयं जिम्मेदार
होंगे। आपसे पुनः अनुरोध है कि आप दिनांक 23.05.2013 को परिचालित दि. 12.02.2013 के
ओ.एम सं. 12/31/2013-आई.आर. का पालन करें।

सूचना:- बाहरी बेंचों से संबंधित सूचनाएं रिकार्ड की जानकारी हेतु सूचना के अधिकार के
आवेदन बाहरी बेंचों के नामित केन्द्रीय लोक सूचना अधिकारियों से अलग से ली जाएं।

संलग्नक:- उपर्युक्त

(वी.पी. पाण्डेय)
केन्द्रीय लोक सूचना अधिकारी

प्रति:-

1. अश्विन ले (पु) सुप्रीम कोर्ट 17/3/17
2. _____
3. _____

प्रतिलिपि 5. अश्विन ले, अ-159, 2 नंवाला,
गली नं-6, लक्ष्मी नगर, दिल्ली-92.



ED No. 19-26/2017

RTI MATTER/SPEED POST

F. No. R-20011/35/2017-CA Cell
Government of India
Ministry of Finance
Department of Revenue
(Competent Authority Cell)

New Delhi, North Block
Dated: the 08th March, 2017

To

1. The CPIO/Competent Authority, New Delhi
2. The CPIO/Competent Authority, Chennai
3. The CPIO/Competent Authority, Mumbai
4. The CPIO/Competent Authority, Kolkata
5. The CPIO/Registrar, Appellate Tribunal
6. The CPIO/Registrar, CESTAT

Subject: RTI application No. DOREV/R/2017/80279/3 dated 27/02/2017 of Shri Abhinav Seth, under the RTI Act, 2005.

Sir,

Please find enclosed herewith an RTI application No. DOREV/R/2017/80279/3 dated 27/02/2017 of Shri Abhinav Seth. The application is forwarded under Section 6(3) of the RTI Act, 2005, for providing necessary information, directly to the applicant under intimation to this office.

Encl: As above

DRCA)



Yours faithfully



(S. Bhowmick)

Under Secretary & CPIO, CA Cell
Tel No. 23095359

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)			
Registration Number (पंजीकरण संख्या) :	DOREV/R/2017/80279/3	Date of Receipt (प्राप्ति की तारीख) :	27/02/2017
Transferred From (से स्थानांतरित):	Department of Revenue on 03/03/2017 With Reference Number : DOREV/R/2017/80279		
Remarks(टिप्पणी) :	आवेदन सूचना का अधिकार अधिनियम 2005 की धारा 6(3) के अन्तर्गत आवश्यक कार्यवाही के लिए हस्तांतरित की जाती है।		
Type of Receipt (रसीद का प्रकार) :	Electronically Transferred from Other Public Authority	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	Abhinav Seth	Gender (लिंग) :	Male
Address (पता) :	D-159, Floor-III, Gali-6, laxmi Nagar, Pin:110092		
State (राज्य) :	Delhi	Country (देश) :	India
Phone Number (फोन नंबर) :	Details not provided	Mobile Number (मोबाईल नंबर) :	+91-7838120065
Email-ID (ईमेल-आईडी) :	abhinavseth51@yahoo.com		
Status (स्थिति)(Rural/Urban) :	Urban	Education Status :	
Requester Letter Number(निवेदक पत्र संख्या) :	Details not provided	Letter Date :	Details not provided
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता) :	Indian
Amount Paid (राशि का भुगतान) :	0 (Received by Department of Expenditure) (original recipient)	Mode of Payment (भुगतान का प्रकार) :	Payment Gateway
Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :	S.Bhomick US(CAT)		


10/03/2017


Sir/Mam,

Through rights guaranteed in RTI Act(2005), following information relevant to your Ministry/Department is sought:

**Information Sought (जानकारी
मांगी):**

1. Kindly furnish the total number of government employees in your ministry/department who have been benefited from bunching of stages in the revised pay structure under CCS (Revised Pay) Rules, 2016. The information be furnished in accordance to various levels of pay in pay matrix i.e. level in pay matrix-wise. Also furnish the maximum number of stages that have been bunched at each level in pay matrix in your ministry/department.

2. Kindly furnish whether or not the employees in your ministry/department are now being disbursed the salary amount as obtained after bunching. Also, Kindly furnish the date from which bunching of stages was approved for implementation and the date from which the concerned employees started receiving the revised pay i.e. the pay after bunching. It is requested that the information be furnished levels of pay in pay matrix-wise.

Please explicitly furnish the Name & Address of the Appellate Authority in your reply.

Thank you.

Sir/Mam,

Through rights guaranteed in RTI Act(2005), following information relevant to your Ministry/Department is sought:

**Original RTI Text (मूल
आरटीआई पाठ):**

1. Kindly furnish the total number of government employees in your ministry/department who have been benefited from bunching of stages in the revised pay structure under CCS (Revised Pay) Rules, 2016. The information be furnished in accordance to various levels of pay in pay matrix i.e. level in pay matrix-wise. Also furnish the maximum number of stages that have been bunched at each level in pay matrix in your ministry/department.

2. Kindly furnish whether or not the employees in your ministry/department are now being disbursed the salary amount as obtained after bunching. Also, Kindly furnish the date from which bunching of stages was approved for implementation and the date from which the concerned employees started receiving the revised pay i.e. the pay after bunching. It is requested that the information be furnished levels of pay in pay matrix-wise.

Please explicitly furnish the Name & Address of the Appellate Authority in your reply.

Thank you.